

**Official Memorandum of the Principal District Court, Cuddalore.**

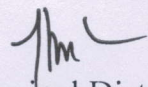
**D.No. 2359 / 2020. Dated: 13.04.2020**

Sub :	COVID 19 – Nation wide lockdown – Further directions of the Hon'ble Administrative Committee – Circular of Hon'ble High Court – Received – Instructions - Issued -Regarding.
Ref :	1. Circular of Hon'ble High Court, Madras in R.O.C.No.1363/2020/RG, Dated: 24.03.2020. 2. This Court's Official Memorandum in D.No.2345/2020, Dated: 25.03.2020. 3. Circular of Hon'ble High Court, Madras in R.O.C.No.1363/2020/RG, Dated: 12.04.2020.

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The Hon'ble High Court in the Circular under reference 3rd cited has stated that in view of the persisting status of the Corona Virus Pandemic, particularly as reported in the State of Tamil Nadu and the same is likely to continue for some time in future, Hon'ble the Administrative Committee of the High Court of Madras has resolved to continue the functioning of the High Court and the Subordinate Courts as per the Circular dated 24.03.2020, till 30th April, 2020.

As per the said directions, the instructions issued in the Official Memorandum under reference 2<sup>nd</sup> cited shall continue till 30<sup>th</sup> April 2020.

  
Principal District Judge,  
Cuddalore. *PD*  
13.4.2020

To

1. All the Judicial Officer in Cuddalore District.
2. All the Bar Associations in Cuddalore District.
3. The C.A.O/C.M/ Sheristadars/ Grade-I Bench Clerks/H.C/C.N/C.S/R.K,  
Principal District Court, Cuddalore.

Copy to

1. The District Court, Cuddalore.
2. The Superintendent of Police, Cuddalore.